RAJYA SABHA

Tuesday, 13th September 1955

oral Answers

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

SENIORITY AND" PAY SCALES OF THE CLERICAL STAFF OF THE EX-B.A. AND N.W. RAILWAYS

*416. SHRI S. N. MAZUMDAR: Will the Minister for RAILWAYS be pleased to state:

- whether Government received any representations from the clerical staff of the ex-Bengal, Assam and North Western Railways absorbed after partition on the ex-East Indian regarding determination their seniority and fixation of their pay scale;
 - (b) if so, what are their grievances; and
- (c) what action has been taken by Government in the matter?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes, Sir.

- (b) and (c). Their representations and the action taken thereon are as follows: -
 - (i) The fixation of seniority inter se of ex-East Indian Railway personnel on the basis of length of service in each grade. Orders have since issued to this effect.
 - (ii) The staff in grade Rs. 65—85(1934) should be treated as equivalent to staff in the prescribed scale of pay Rs. 80—160. This has been rejected.

SHRI S. N. MAZUMDAR: May I know, Sir, the reason for this rejection? Is it not a fact that when the 1934 scales were revised clerks in the same grade on the ex-E.I. Railway were fixed in the scale Rs. 80-160, whereas 81 RSD-1

clerks on the ex-B.A. and N.W. Railways werre fixed in the scale Rs. 55—130 although the Railway Board at that time recommended that they also should be fixed in the scale Rs. 80-160?

to Questions

SHRI O. V. ALAGESAN: A certain percentage of posts were fixed in the scale Rs. 80-160. After the combined seniority list was prepared, those who were on the seniority list and were qualified were fitted in the posts as per the percentage fixed. The rest were naturally left out and it so< happened that they belonged to the ex-B.A. and N.W. Railways.

SHRI S. N. MAZUMDAR: Is it not a fact that those employees who are now serving in the scale Rs. 55—130—because they are fixed in that scale without counting the length of service in regard to fixation of seniorityare in a disadvantageous position, compared to the clerks of the ex-E.I. Railway, who are performing the same work side by side in the same office?

SHRI O. V. ALAGESAN: Sir, the combined seniority list was prepared on the basis of their total length of service: and the officiating service in equivalent grades was taken into consideration. And the combined seniority list was prepared after that had been done. The percentage of posts in the higher scale went to people who were on top of the

भीमहीन खीतहर मजदूरों का पुनर्स्थापन

- *४९७. श्री नवार्वासह चाँहान : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे
- (क) प्रथम पंचवर्षीय योजना के अन्तर्गत भूमिहीन खीतहर मजदूरों के पुनर्स्थापन जो योजना थी. उसके अन्तर्गत कितने मजदूरों को प्नर्स्थापित किया जा
- (ख) किन किन राज्यों के एसे लोगों कहां कहां बसाया गया हैं ऑर

पुनर्स्थापन पर अब तक कितना व्यथ किया जा चुका हैं; और

(ग) ये लोग केन्द्रीय सरकार के खेतों पर किन शर्ता पर बसायं जा रहे हैं ?

t [RESETTLEMENT OF LANDLESS AGRICUL-TURAL WORKERS

- •417. SHRI NAWAB SINGH CHAUHAN: Will the Minister for FOOD AND AGRICULTURE be pleased to state:
- (a) the number of landless agricultural workers resettled under the schemes of the Government of India included in the first Five Year Plan for the purpose;
- (b) the names of the States from which and the names of the places where, such persons have been settled and the expenditure so far incurred on their resettlement; and
- (c) the terms and conditions on which they are being settled on the farms of the Central Government?]

कृषि मन्त्री (डा० पी० एस० दंशमुख): (क) और (ख). भोपाल से १०० वसा दिये गये हैं और ट्रावन्कोर-कोचीन से १२० वसाये जा रहे हैं। इनके सिर्फ वसाने पर कितना सर्च हुआ हैं यह बताना मुमकिन नहीं हैं।

(ग) सभा के पटल पर एक विवरण रख दिया गया हैं।

विवरण

सेंट्रल मिकनाइजड फार्म, भोपाल, में बेजमीन खीतहर मजदुरों के बसाने के लिये बनाई हुई संशोधित योजनाओं की आम शर्त

- (१) मजदूरों के काम की जांच समय समय पर की जायेगी और जिन का काम अच्छा न होगा, उन्हीं हटा कर दूसर्र रखें जायेंगे।
- (२) भाषाल के बाहर से बसाने के लिये चुने गये मजदूरों को फार्म पर बसाने से पहले

†English translation.

प्रोवेशन पर रहना होगा और प्रोवेशन की मियाद में उन्हें ४० रुपये महीने के हिसाब से मजदूरी दी जायेगी। भोपाल राज्य से चुने हुए मजदूरों को प्रोवेशन पर नहीं रखा जायेगा और वे सीधे ही बसा दिये जायेंगे।

- (३) हर एक परिचार को बिना सिंचाई की हुई १४ एकड़ और सिंचाई की हुई १० एकड़ अमीन दी जायेगी।
- (४) हर एक बसने वाले को पहले पांच महीनों के लियं बेंलों, खंती के ऑजारों, द्ध दंने वाली गायों, मुर्गी, सुअर वर्गेंग के खरीदने के लियं ९,००० रुपये का कर्ज दिया जायेगा । इस कर्ज की वापसी, बसने वाले की दो फसलें पेंदा होने के बाद, दस सालों में आसान किश्तों पर की जायेगी। पहले तीन सालों के लियं इन कर्जा पर कोई भी स्द नहीं लिया जायेगा और इस अरसे के प्रं होने के बाद, इन बसने वालों से बाकी कर्ज पर माम्ली दर पर स्द लिया जायेगा।
- (१) इस कर्जे पर स्ट के साथ साथ, जमीन की कीमत भी, सिंचाई की हुई जमीन ७४ रुपये की एकड़ ऑर बिना सिंचाई की हुई ४० रुपये की एकड़ की दर से दस्स की जायेगी।
- (६) सुधरी हुई किस्म की फोंपड़ी, जिस में बसने वाले रहींगे, बनाने के लिये, सरकार ६४५ रुपये की फोंपड़ी के हिसाब से देंगी।
- (७) दो फसलें उमाने के बाद, बसने वालाँ को भोपाल सरकार की जमीन की लगान के बराबर जमीन का किराचा देना होना।
- (५) स्कूल वर्गेंग जैंसी सामाजिक कल्याण की सुविधार्य दी जायेंगी।
- (६) भोपाल राज्य से बाहर के चुने हुए मजब्र्स के लियं निम्न शर्ते और लाग् होंगी :
 - (क) उनको अपने और अपने परिवार (जिन में उनकी पीलनयां और जायज बच्चे शामिल होंगे) के लिये सब सी

छांटी क्लास का एक तरफ का किराया उनके रहने के स्थान से लेकर फार्म तक दिया जायेगा। लेकिन यह रियायत नीचे बतलाये हुए मदों से सीमित होगी।

- (स) यदि वे वापिस जाने की मरजी रखते हों तो उनको फार्म पर जितने दिन उन्होंने काम किया हैं उसकी मजदूरी के साथ जाने के लिये रंल का एक और का किराया भी दिया जायेगा।
- (ग) यदि वह फार्म पर रहने का निश्चय करंं तो, ऊपर (क) के अनुसार, सरकारी
 सर्चें पर अपने परिवार को ला सकते हैं।
- (घ) अगर कोई मबद्र पहली द्फा में अपने परिवार को लाने की बिद करता हो तो उसको आने के लिये उसका ऑर उसके परिवार के रंल का किराया दिया जायेगा। लेकिन अगर वह अपनी बांच के समय में ही बापिस जाने का निश्चय करता है तो उसके परिवार को वापिस जाने का रंल का किराया नहीं दिया जायेगा।

f[THE MINISTER FOR AGRICULTURE (DR. P. 9. DESHMUKH): (a) and (b). 100 from Bhopal are already resettled and 120 from Travancore-Cochin are being settled. It is not possible to indicate the expenditure exclusively on their settlement.

(c) A statement is placed on the Table of the Sabha.

STATEMENT

General conditions as laid down under the modified Schemes for settlement of landless labourers at the Central Mechanised Farm, Bhopal.

- (1) The work of the labourers will be reviewed from time to time and those whose work is found unsatisfactory will be replaced.
- (2) The labourers recruited from outside Bhopal State will be paid a

tEnglish translation.

monthly wage of Rs, 40 p.m during the period of probation preceding their settlement at the Farm. The life urers recruited from Bhopal State will be settled outright without serving any probationary term at the Farm

- (3) The size of holding or family will be fixed at 15 acres in the unirrigated area and 10 acres in the irrigated area.
- (4) A loan of Rs. 1,000 will be advanced to each settler for maint nance during the initial period of five months and for the purchase of bullions agricultural implements, milch each poul, try, pigs, etc. Recoveries against this loan will be made in easy instruments spread over a period of ten year, after the settler has reaped his lift two harvests. These loans will be instead as interest-free loans for the fact three years and after the expiry of this period, interest will be chargeable at the usual rate on the loan medit inding against these settlers.
- (5) Along with recovery of them the cost of land will also be so overed as Rs. 75 per acre for irrigated and and Rs. 50 per acre for un-irrigated and.
- (6) For the construction of an improved type of hut for settlers, the Government contribution would be Rs. 655 per hut.
- (7) The settlers will be had to pay land rent equivalent to band evenue payable to Bhopal State taking first two harvests.
- (8) Amenities of social welfare such as Schools, etc. will be provided.
- (9) For labourers selected from outside Bhopal State, the following further conditions apply:—
 - (i) They will be paid to be railway fare for them who and their family (it will mediate their wives and their legitimate children) from their place of residence to the Fare by the lowest class subject to that is stated hereafter.
 - (ii) If they exercise the ption to return, they will be also n single:

2757

railway fare for the return journey also, together with their wages for the period for which they have worked at the Farm.

- (iii) In case they decide to stay at the Farm, they may bring their families at Government expenses as indicated at (i) above.
- (iv) If a labourer insists on bringing his family in the first instance, he may be allowed travelling allowance for himself and for his family for the onward journey. But if he decides within the trial period to get back to his State, his family will not be eligible for the return railway fare.]

श्री नवाब सिंह चाँहान : यह जो विवरण रखा गया हैं उसमें कहा गया हैं कि प्रत्येक परिवार को १४ एकड़ वगेर सिचाई वाली ऑर १० एकड़ सिचाई वाली जमीन दी जायेगी। सरकार ने यह बात कसें पता लगाई कि इतनी जमीन एक परिवार के लिए काफी होगी?

डा० पी० एस० दंशमुख : हमारा यह खयाल हैं कि जो जमीन दी जायेगी वह एक परिवार के लिए काफी होगी।

श्री नवाब सिंह चाँहान : इसमें नम्बर ६ पर लिखा हुआ हैं कि एक भारेंपड़ी बनाने के लिए उनको ६४४ रूपया दिया जायेगा । क्या यह कर्जा वस्ल कर लिया जायेगा या रियायती तार पर दिया जा रहा हैं ?

- DR. P. S. DESHMUKH: I would ask for notice of this question. We are not going to recover this amount.
- SHRI H. C. DASAPPA: Is there, any attempt on the part of the Government to settle displaced persons from East Bengal on any of these farms?
- DR. P. S. DESHMUKH: So far, our activities in regard to the rehabilitation of landless labourers have been irrey limited. We have at present no sroposal to rehabilitate any of the efugees.

श्री नवाव सिंह चाँहान: भोपाल में वसने वालों को दो फसलों के बाद लगान के वरावर जमीन का किराया दंना होगा। इसका क्या यह अर्थ समफ लिया जाय कि यह जमीन लंडलेस लेवरर्स को दंदी जायेगी, यानी वह उसके मालिक हो जाएंगे?

डा० पी० एस० दशमुख: जी हां, जैंसा और लोगों से लिया जाता हैं वैसे ही लेन्ड रवन्य उनसे भी लिया जायेगा।

PROF. G. RANGA: Are these loans being granted only to the landless labourers of Bhopal and the neighbouring areas or to others?

DR. P. S. DESHMUKH: Only to Travancore-Cochin and Bhopal.

*418. [For answer, vide col. 2772 infra.]

*419. [The questioner (Shri M. Valiulla) was absent. For answer, vide col. 2778 infra.]

AIR-LIFTING OF MANGOES TO FOREIGN COUNTRIES

- *420. DR. RAGHUBIR SINH: Will the Minister for COMMUNICATIONS be pleased to state:
- (a) whether very large consignments of Indian mangoes were air-lifted this year to the United Kingdom and Europe; and
- (b) If so, to which countries they were sent, and in what quantities?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): (a) and (b). I lay on the Table of the Sabha a statement giving the requisite information.

STATEMENT Information in respect of consignments of Indian mangoes airlifted from India.

Name of country	Weight of con-	
	signments airlifted (In	
	Kgs.)	
 Austria 		93-0
Belgium		18 6
3. Cyprus	•••	18 7